

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 7858 of 2021

Sona Ram Manjhi Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Jageshwar Mahto, Advocate

For the Opposite Party : Mr. V. N. Jha, A.P.P.

3/07.09.2021 Heard the parties.

The petitioner is an accused in connection with Ramgarh P.S. Case No. 149 of 2016 corresponding to G. R. No. 502 of 2016.

The informant on his superannuation from CCL had received an amount of Rs. 25 lacs as retirement benefits. It has been alleged that the petitioner had induced him to invest in Falak Marketing Pvt. Ltd. for getting higher returns. The accused persons did not pay the interest and monthly installments as per the allegations.

It appears that one of the co-accused namely, Rintu Kumar @ Rintu Sao has been granted anticipatory bail by this court in A.B.A. No. 2070 of 2021. The petitioner is in custody since 03.03.2021.

Regard being had to the above, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned C.J.M., Ramgarh in connection with Ramgarh P.S. Case No. 149 of 2016 corresponding to G. R. No. 502 of 2016.

(Rongon Mukhopadhyay, J)